

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.106**  
**(IB)-702/ND/2018**  
**IA/2034/2021**

**IN THE MATTER OF:**

**Super Print Services** ... **Applicant/Petitioner**

**Versus**

**M/s. Xalta Food and Beverages Pvt. Ltd.** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 19.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

Mr. Abhishek Anand and Mr. Kunal Godhwani Advocates for Ex-directors of Corporate Debtor; Mr. Naveen Kumar Jain RP and Applicant.

**ORDER**

**IA/2034/2021** : Heard. **Order Reserved.**

The Petitioner is directed to file a short synopsis by Friday i.e. 1.05.2021.

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

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**Super Print Services** ... **Applicant/Petitioner**

**Versus**

**M/s. Xalta Food and Beverages Pvt. Ltd.** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 24.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

Mr. Abhishek Anand and Mr. Kunal Godhwani Advocates for Ex-directors of Corporate Debtor; Mr. Naveen Kumar Jain RP and Applicant.

**ORDER**

It has come to our notice that due to typographical error in the order dt. 19/05/2021, date to file a short synopsis has been mentioned as 1.05.2021 instead of 21.05.2021. The same is hereby corrected. The Registry is directed to upload the corrected one.

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**